

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 35/TT/2021

- Subject** : Petition for truing up transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of five assets under 400 kV D/C Teesta III HEP-Kishanganj Transmission Line along with 2 numbers line bays and 2 numbers 63 MVAR reactors at Kishanganj Switchyard in Eastern Region
- Date of Hearing** : 15.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Teesta Valley Power Transmission Ltd. (TVPTL)
- Respondents** : PTC India Ltd. & 13 Others
- Parties Present** : Shri Tarun Johri, Advocate, TVPTL
Shri Shubham Arya, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Jaideep Lakhtakia, TVPTL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets under 400 kV D/C Teesta III HEP-Kishanganj Transmission Line along with two line bays and two 63 MVAR reactors at Kishanganj Switchyard in Eastern Region:
- i. Ckt 2: Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Teesta-III HEP to LILO Point at Rangpo;
 - ii. Ckt 1(a): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Dikchu to Teesta-III HEP;
 - iii. Ckt 1(b): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Dikchu to LILO Point at Rangpo;
 - iv. Ckt 2(a): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Rangpo LILO Point to Kishanganj along with 1 number of line bay and 1 number of 63 MVAR reactor at Kishanganj; and



- v. Ckt 1(c): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Rangpo LILO Point to Kishanganj along with 1 number of line bay and 1 number of 63 MVAR reactor at Kishanganj.
- b. HPPC has filed reply in the matter vide affidavit dated 31.5.2021 on behalf of Haryana Utilities, i.e. Respondent Nos. 7 to 9, Uttar Haryana Bijli Vitran Nigam Ltd., Dakshin Haryana Bijli Vitran Nigam Ltd. and HPPC;
- c. HPPC, one of the beneficiaries of the Petitioner, has questioned largely on the merits of the case in the light of termination of the Power Purchase Agreement (PPA). The Petitioner and another have challenged the termination of PPA before the Commission in Petition No. 110/MP/2019 and the same is pending adjudication;
- d. No comments have been offered by Haryana Utilities on the merits of the instant tariff petition. No other Respondent has filed reply in the matter;
- e. All the information required, including Audited accounts have been filed but Form-5 was inadvertently left out under the impression that it is required to be filed only at the time of initial determination of tariff, and requested 4 weeks' time to file the same; and
- f. Requested to permit the Petitioner to file rejoinder to HPPC's reply.
3. Learned counsel for HPPC submitted that reply has been filed in the matter and arguments will be submitted on the next date of hearing.
4. The Commission directed the Petitioner to file rejoinder to the reply filed by HPPC and Form 5 by 16.7.2021, with an advance copy to the Respondents. The Commission also directed HPPC to comply with above directions within the specified timeline and observed that no further extension of time shall be granted.
5. The Petition shall be listed for final hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

